

NOTIFICATIONS UNDER PASSPORTS ACT

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURFENDRA PAL SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Passports Act, 1971 —

- (1) G S R 1848 published in Gazette of India dated the 4th December, 1971
- (2) The Passport (Fourth Amendment) Rules, 1971 published in Notification No G S R 1849 in Gazette of India dated the 4th December 1971 [*Placed in Library* See No II 1351/1]

NOTIFICATION UNDER APPRENTICES ACT

SHRI BAI GOVIND VIRMA I beg to lay on the Table a copy of the Apprenticeship Rules, 1971 (Hindi and English versions) published in Notification No G S R 1426 in Gazette of India dated the 2nd October, 1971, under sub-section (3) of section 37 of the Apprentices Act 1961 [*Placed in Library* See No 1T-1352/71]

10 13 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY Sir, I have to report the following messages received from the Secretary of Rajya Sabha

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Amendment) Bill, 1971, which was passed by the Lok Sabha, at its sitting held on the 16th December, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"
- (ii) In accordance with the provisions of sub-rule (6) of rule 186

of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to return herewith the Companies (Surcharge on Income-tax) Bill, 1971 which was passed by the Lok Sabha at its sitting held on the 16th December, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill

- (iii) "In accordance with the provision of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st December, 1971, agreed without any amendment to the Personal Injuries (Emergency Provisions) Amendment Bill 1971 which was passed by the Lok Sabha at its sitting held on the 16th December, 1971
- (iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 21st December 1971, agreed without any amendment to the Personal Injuries (Compensation Insurance) Amendment Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 16th December, 1971"

10 15 hrs.

PUBLIC ACCOUNTS COMMITTEE

SIXTEENTH AND TWENTY-SIXTH REPORTS

SHRI SEZHIYAN (Kumbakonam) - I beg to present the following Reports of the Public Accounts Committee

- (1) Sixteenth Report regarding action taken by Government on the recommendations contained in their